

versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-1934/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotoin Council, Mumbai for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT-1935/97]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Madras, for the year 1995-96.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT-1936/97]

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Central Cottage Industries Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-1937/97]

- (b) (i) Review by the Government of the working

of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-1938/97]

- (c) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the year 1995-96.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-1939/97]

- (d) (i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta for the year 1995-96.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library See No. LT-1940/97]

- (9) A copy of the Textile (Development and Regulation) (Amendment) Order, 1997 (Hindi and English versions) published in Notification No. S.O. 36(E) in Gazette of India dated the 14th January, 1997, under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

[Placed in Library See No. LT-1941/97]

**Annual Report and review of the working of MMTC Ltd. for the year 1995-96 and Statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): Sir, on behalf of Shri Bolla Bulli Ramaiah I beg to lay on the table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of

the MMTC Limited, for the year 1995-96.

- (ii) Annual Report of the MMTC Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.  
[Placed in Library See No. LT-1942/97]
- (3) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1997-98.  
[Placed in Library See No. LT-1943/97]
- (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1997-98.  
[Placed in Library See No. LT-1944/97]
- (iii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1997-98.  
[Placed in Library See No. LT-1945/97]
- (iv) Memorandum of Understanding between the MMTC Limited and the Ministry of Commerce for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (iv) of (3) above.  
[Placed in Library See No. LT-1946/97]
- (5) A copy of the Notification No. S.O. 250(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1997 regarding increase in the rates of uss on tea issued under sub-section (1) of section 25 of the Tea Act, 1953.  
[Placed in Library See No. LT-1947/97]
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the Rubber Act, 1947:-
- (i) The Rubber Board Employees (Conduct) (Amendment) Rules, 1995 published in Notification No. G.S.R. 411 in Gazette of India dated the 9th September, 1995.
- (ii) G.S.R. 490 published in Gazette of India dated the 9th November, 1996 making certain amend-

ments in the Rubber Board Employees (Conduct) Rules, 1958.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See No. LT-1948/97]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1995-96, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1995-96.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library See No. LT-1949/97]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council Arbitration, New Delhi, for the year 1995-96, alongwith Audited Accounts.

[Placed in Library See No. LT-1950/97]

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi for the year 1995-96.

- (11) A copy of the Notification No. S.O. 359(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1997 suspending the operation of the provisions of sections 10, 10A and 13A of the Tobacco Board Act, 1975 in the States of Karnataka and Andhra Pradesh for a period up to the 30th June, 1997, issued under section 30 of the said Act.

[Placed in Library See No. LT-1951/97]

**Notification under Coal Mines Provident Fund (Amendment) Scheme 1997 etc.**

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): Mr. Chairman, Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:-

- (1) The Coal Mines Provident Fund (Amendment) Scheme, 1997 published in Notification No. G.S.R.